

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

115. I.A. 3619/2023

I.A. 4253/2023

I.A. 4543/2023

I.A. 4955/2023

I.A. 5547/2023

IA 5695/2023

I.A. 28/2024

In

C.P.(IB)-96(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **24.04.2024**

NAME OF THE PARTIES: DHL Ecommerce (India) Private Limited.

V/s.

Future Supply Chain Solutions Limited.

**Appearance**

For RP : Dhananjaya Sud and Lokesh Malik

For Applicant : Adv. Amir Arsiwala a/w. Adv. Shradha Patil i/b. India  
Law LLP in IA 3619/2023, Adv. Manoj Mishra in IA  
4955/2023, Adv. Avishek Das in IA 5695/2023

SECTION 9 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**I.A. 4543/2023, I.A. 4955/2023 & I.A. 5547/2023**

It is noted from the record that on 24.01.2024 adjournment was sought on behalf of the RP. Today again RP seeking time to address the court. One last and final opportunity is granted, no further adjournment would be given on the next date of hearing. List on **10.05.2024**.

**I.A. 5695/2023**

Reply has been filed by the RP. Pleadings are completed. List on **05.06.2024** for hearing.

**I.A. 4253/2023**

List this matter on **05.06.2024**.

**I.A. 28/2024**

This application has been filed by the RP for extension of 60 days beyond 330 days w.e.f. 17.12.2023.

Ld. counsel for the RP submits that the RP has received two resolution plans which are actively under consideration before the COC.

In view of the above submissions, extension of 60 days is granted w.e.f. 17.12.2023. I.A. is **allowed** and stands **disposed of**.

**I.A. 3619/2023**

List on **02.05.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
---Rajeev---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)